

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5910
ANSWERED ON:29.04.2015
REFORM IN PUBLIC ADMINISTRATION
Singh Shri Bharat

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has framed any new policy for bringing reforms in public administration and if so, the details thereof;
- (b) whether the Government proposes to adopt the good practices and administrative procedures and exchange of thoughts with some other countries in this regard;
- (c) if so, the details thereof; and
- (d) the steps being taken by the Government for making public administration transparent and accountable to the citizens in order to make it corruption free?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) to (d): Reforms in the public administration by nature is a continuous ongoing process and cover a wide range of activities. It may be through simplification of procedures, issue of executive instruction, enactment of laws etc. In the year 2004, the Government of India had appointed the Second Administrative Reforms Commission (2nd ARC), which submitted 15 Reports to the Central Government, on various aspects of Governance. Out of 1514 recommendations made therein, 1183 recommendations have been accepted by the government for implementation. Decisions on the accepted recommendations have been conveyed to all concerned Central Ministries/Departments and States/Union Territories Governments for implementation. All concerned Central Ministries/Departments as also States/Union Territories have been requested to set up institutional mechanism under the chairpersonship of their Secretary and Chief Secretary/Administrators respectively to monitor the implementation of the same. Some of the reforms measures taken by the Government in the recent times are Pradhan Mantri Jan-Dhan Yojana, MyGov, Digital India, benefit funds transfer of LPG subsidy, the Swachh Bharat Abhiyan, allocation of more funds to the States based on the recommendations of 14th Finance Commission etc.

The Government of India has entered into Memorandum of Understanding (MoU) in the field of public administration with the Governments of Malaysia, China, Singapore, Brazil and South Africa. The Department of Personnel & Training, who deal with the subject of corruption, has informed that the Central Government is committed to implement its policy of 'Zero Tolerance against Corruption' and has taken several measures to combat corruption and improve function of Government such as:-

- i. Enactment of Right to Information Act, 2005,
- ii. Enactment of the Lokpal & Lokayuktas Bill, 2013,
- iii. Enactment of Whistle-blowers Protection Bill, 2011,
- iv. Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC. Tenders above Rs. 5 lakh are to be compulsorily processed through e-Procurement,
- v. Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity pact in major procurements,
- vi. Introduction of e-Governance and simplification of procedures and systems,
- vii. Issue of Citizen Charters,
- viii. Ratification of United Nations Convention Against Corruption (UNCAC) in 2011,
- ix. Placing of details of immovable returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain as per provision of Lokpal Act,
- x. Setting up of 92 additional Special Courts exclusively for trial of CBI cases in different states.